

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4273/2020

This the 11th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mohd. Shafi Sheikh, Son of Mohd Akbar Sheikh, Resident of Haji Mar Ali,
Anantnag

.....Applicant

(Advocate:- Mr. Javaid Hameed-**Not Present**)

Versus

1. State of Jammu and Kashmir through Commissioner cum Secretary to Government Industries and Commerce Department, Civil Secretariat, Jammu/Srinagar and 2 ors.
.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 30.03.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 11.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun

